

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V
(Part Heard Bench)

Item No.-301
IB-210/ND/2022
New IA-1759/2024

IN THE MATTER OF:

Airwill JKM Infrastructure Pvt. Ltd.

.....Applicant

Vs.

Cadillac Infotech Pvt. Ltd

.....Respondent

SECTION

U/s 7 IBC

Order delivered on 22.04.2024

CORAM:

**SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)**

**SHRI RAHUL BHATNAGAR,
HON'BLE MEMBER (TECHNICAL)**

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant :

For the Respondent : Adv Sanjeev Deor, Adv Bani Dixit, Adv Aditya

ORDER

New IA1759/2024:-

This is an application filed under Section 60(5) of the IBC seeking to bring on record some additional documents by the Applicant. It may be stated that argument on the maintainability of the main Section 7 petition has already been heard and parties were directed to file written submissions. However, keeping in view the interest of justice, Respondent to this application may file their response within a period of one week. Ld. Counsel for the Respondent is present and accepts notice for filing reply. List this matter on **29.04.2024**.

Sd/-
(RAHUL BHATNAGAR)
MEMBER (T)

Sd/-
(MAHENDRA KHANDELWAL)
MEMBER (J)